CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 30 MAR 1994

Miscellaneous Application No.156/94 in

in

APPLICATION NUMBER:

545/93 and 965/93

APPLICANTS: Ganganna and G.S.Seetharam v/s. RESPONDENTS: Secretary, Ministry of Steel and Mones, NDelhi and Other.

To.

- 1. Sri.Ranganatha Jois, Advocate,No.36, Vagdevi,Shankara park, Shankarapuram,Bangalore-4.
- The Director,

 AMSE Wing,

 Geological Survey of India,

 40th Cross, 8th Block,

 Jayanagar, Bangalore-82.
- 3. Sri.M.Vasudeva Rao, Addl.Central Govt.Stng.Counsel, High Court Bldg,Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 21st March, 1994.

20/3/94 30/3/94

DE PUTY REGISTRAR 3/3
JUDICIAL BRANCHES.

In the Central Administrative Tribunal Bangalore Bench Bangalore

545/93 & 965/93 of 199 Application No....

Gangaona Janother ORDER SHEET (contd) Mo. Steel and Mines, melhid of Ms. Secretary, Date Office Notes Orders of Tribunal

> VB. (CM) VNA/(AM)

ORDERS ON M.A. 156/94

Heard Shri M.V.Rao for the Miscellaneous Applicants, who had made this M.A. seeking extension of time. It is submitted by Shri M.V.Rao that the copy of this M.A. has been served on the applicant in OA, but none is present. As the request is for extension of three months time to comply with directions of this Tribunal and the fact that proposals have been sent for convening the DPC meeting, it is seen no reason for dis-agreeing with the request. Accordingly three months time is extended to comply with the directions of this Tribunal dated 17.11.93, w.e.f. 25.3.94.

MEMBER (J)

MEMBER (A)

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HOUSE LAWCITICON BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated 14 DEC 1993

APPLICATION NO(s)

545/93 and 965/93

MPPLICANTS: Ganganna and G.S.Seetharam

v/s. RESPONDENTS: Secretary, Ministry of Steel and Mines, New Delhi & Other.

TO.

WAR

Sri.Ranganatha Jois, Advocate, No.36; Vagdeve' Shankara Park, Shankarapuram, Bangalore-560 004.

2. The Director General,
Geological Survey of India,
29, Jawaharalal Nehru Road,
Galcutta-16.

3. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Bdlg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 17-11-1993.

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On on

CETRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. NO.545/93 & 965/93

WEDNESDAY THIS THE SEVENTEENTH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

- Ganganna,
 S/o Rangaswamaiah,
 44 years,
 Asst. Geologist,
 Geological Survey of India,
 Jayanagar,
 Bangalore-11.
- G.S. Seetharam,
 S/o N. Sreekantaiah,
 C/o Ganganna,
 39 years,
 Asst. Geologist,
 Geological Survey of India,
 Jayanagar,
 Bangalore-560 011.

.. Applicants

[By Advocate Shri Ranganatha Jois]

v.

- The Union of India represented by its Secretary, Ministry of Steel & Mines, 'Sastry Bhavan', New Delhi.
- The Director General,
 Geological Survey of India,
 Jawaharalal Nehru Road,
 Calcutta-16.

... Respondents

[By Advocate Shri M. Vasudeva Rao ... Addl. Standing Counsel]

ORDER

Shri V. Ramakrishnan, Member [A]:

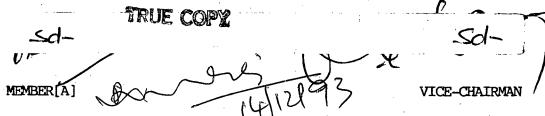
- 1. M.A. No.218/93 for filing single application allowed subject to payment of individual court fee.
- 2. This case is an offshoot of the decision of this Tribunal in O.A. No.289/90 disposed off on 29.7.1991 [Annexure A] where the Tribunal directed that on account of the over utilisation of the direct recruitment quota it is incumbent on the part of



the respondents to promote eligible persons holding the post of Asst. Geologists to the next higher post of Geologist [J] in consonence with the recruitment rules. The applicants contend that even though they are eligible and there are still vacancies to be filled up from the 50% quota earmarked for promotees their cases have not been considered for promotion. From the reply statement as also the submissions made by the learned Standing Counsel we find that it is not in dispute that there are at least 49 vacancies available for filling up through promotion quota. The learned standing counsel submits that the department needs at least six months time to fill up this quota.

3. As the department has not disputed the eligibility of the candidates for being considered for promotion to the level of Geologists [Junior] and as they also concede that in terms of the directions of this Tribunal in O.A. No.289/90 they have a right to be considered, we see no reason as to why the department should delay taking necessary steps. We accordingly direct the department to consider the two applicants who are admittedly eligible for promotion to the next higher level within 3 months from the date of receipt of a copy of this order. If the applicants are found fit on such consideration they will be entitled to whatever consequential benefits flow from such decision.

No costs



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CETRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. NO.545/93 & 965/93

WEDNESDAY THIS THE SEVENTEENTH DAY OF NOVEMBER 1993

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 Asst. Geologist,
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 Jayanagar,
 Bangalore-560 011.

... Applicants

[By Advocate Shri Ranganatha Jois]

v.

- The Union of India represented by its Secretary, Ministry of Steel & Mines, 'Sastry Bhavan', New Delhi.
- 2. The Director General, Geological Survey of India, 29, Jawaharalal Nehru Road, Calcutta-16.

... Respondents

[By Advocate Shri M. Vasudeva Rao ... Addl. Standing Counsel]

ORDER

Shri V. Ramakrishnan, Memby c [A]:

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- 2. This case is an offshoot of the decision of this Tribunal in O.A. No.289/90 disposed off on 29.7.1991 [Annexure A] where the Tribunal directed that on count of the over utilisation of the direct recruitment quota it is incumbent on the part of



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MEMBER[A]

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Miscellaneous Application No.285/94

Dated:- 15 JUL 1994

IN

| <u> </u> | · · · · · · · · · · · · · · · · · · · | |
|-----------------------------------|--|-----------|
| APPLICATION NUMBER: 545 of 19 | 93 and 965 of 1993. | |
| APPLICANTS: | RESPUNDENTS: | |
| Sri.Ganganna and G.S.Seetharam | v/s. Secretary,M/o.Stee New Delhi and other | l & Mines |
| | | |
| Sri.Ranganatha No/36,Vagdevi,S | Jois,Adovcate, Shankara Park, | |

Shankarapuram, Bangalore-560004.

The Director, A.M.S.E. Wing, Geological Survey of India, 40th Cross, 8th Elock, Jayanagar, Bangalore-560082.

3. Sri.M.Vasudeva Rao, Addl.C.G.S.C. High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on O6-07-1994.

Issued on 18/7/94

of

for DEPUTY REGISTRAR 1977
JUDICIAL BRANCHES.

In the Central Administrative Tribunal Bangalore Bench

Applicant: Ganganna & Ang Bangalore Secy. Mlo-Steel & Mines

Application No.... of 199

ORDER SHEET (contd)

| Date | Office Notes | Orders of Tribunal |
|------|--------------|-------------------------------------|
| | | PKSVC/TVRMA |
| | | 6th July 1994 |
| | | ORDERS ON MA No.285/94: |
| | | We see no reason to extend |
| | | the time to comply with the direc- |
| | | tions of this Tribunal in OA No.545 |
| | | & 965/93. We notice that already |
| | | two extensions have been granted |
| | | to the department but nothing |
| | | worthwhile has transpired by the |

once more and reject the MA for extension of time. 501-

concessions given to the deprtment.

In the circumstances we do not

think it proper to extend the

time for compliance by the Tribunal

MEMBER [A]

vice-chairman/

